

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

1) OA No. 1458/99

AND

2) OA No. 1469/99

New Delhi: this the 29th day of November, 2000.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1) OA No. 1458/99

1. Dr. M. S. Rao,
S/o Shri Satya Narayan,
717, Krishi Kunj,
New Delhi.

2. Sh. R. D. Singh,
S/o Lt. Sh. S. P. Singh,
CD-20, Hari Nagar,
New Delhi.

3. Dr. Yashvir Singh,
S/o Sh. Babu Singh,
A-1/248, Pashchim Vihar,
New Delhi.

4. Dr. Prem Kishore,
S/o Lt. Sh. G. K. Gupta,
A-6/45, Pashchim Vihar,
New Delhi.

..... Applicants.

2) OA No. 1469/99

1. Agricultural Research Service Scientists,
Forum Delhi Unit,
Division of Genetics,
IARI, New Delhi-12,
through its President Dr. Yashbir Singh.

2. Dr. S. S. Yadav,
S/o Late Ch. K. C. Yadav,
R/o 745, Krishi Apartments,
D-Block Vikaspuri,
New Delhi-18,
presently posted as Senior Scientist,
Division of Genetics, IARI,
New Delhi-12
..... Applicants.

(By Advocate: Ms. Aparna Bhardwaj in both OAs)

Vs

1. Union of India
through its Secretary,
Ministry of Finance,
Secretariat,
Delhi.

(8)

2. Indian Council of Agricultural Research,
through its Director General,
Krishi Bhawan,
New Delhi.

3. Indian Agricultural Research Institute,
through its Director,
New Delhi-12. Respondents.

(By Advocate: Shri N.S.Dalal in both OAs)

ORDER

S.R. Adige, VC (A):

As both these OAs involve common questions of law and facts, they are being decided by this common order.

2. Applicants impugn respondents' order dated 6.5.99 (Annexure-A2) and dated 22.5.99 (Annexure-A3).

3. Heard both sides.

4. We notice that these very orders were impugned in OA No.1495/99 Dr. Deo Pal Vs. ICAR & Ors. and by order dated 31.5.2000 of a Coordinate Division Bench of the Tribunal that OA was dismissed.

5. Nothing has been shown to us to establish that the aforesaid order dated 31.5.2000 has been stayed, quashed or set aside. We as a Coordinate Bench respectfully agree with its conclusions and are bound by the same.

6. During the course of hearing applicants' counsel averred that a departure from the principles contained in the impugned orders had been made in certain other cases, but there is no pleading to that effect in the OAs.

(19)

7. As the issue is no longer Res Integra and is squarely covered by the Tribunal's aforesaid order dated 31.5.2000, the OAswarrant no interference, and are dismissed. No costs.

8. Let a copy of this order be placed in each case record.

A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER (J)

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(S.R. ADIGE)
VICE CHAIRMAN (A).

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